(b) and (c) In order to ascertain the veracity/eligibility of acceptors of family planning methods as reported by the Stats/Union Territories, a scheme of continuous sample verification has been in vague. This is being carried out boh by Central and the State Governments machinery. Based on the findings of these field sample checks, regular feed back is sent to the concerned State Governments enabling them to take suitable remedial steps, with a view to improving the quality of the Family Welfare Programme. However, as and when ineligible cases notice, the State come to Governments/Union Territories are requested to have these cases investigated for taking appropriate corrective action.

Research on caterpillars

2130. SHRIMATI **VEENA** VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the National Instiof Immunology has been canyirg out any research to caerpiliars for mass production of sex Ugrmones to be used as antipregivancy vaccines; and

(b) if so, with what success so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) Yes, Sir. The National Institute of I m-munology has been carrying out research on caterpillars for production of pregnancy harmone, h C G (Human Chorionic Genedotropin) which can be used, eventually, as an ingredient of the anti-pregnancy, vaccine.

(b) Research studies so far con ducted show that the sub-unit of h C G is made in this genetically engineered system. However, workability of the sub-unit made in

this system for the vaccine is still to be evaluated.

to Questions

Complaints against the supply of contaminated glucose bottles

- 2131. SHRI DILIP SINGH JUDEV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 858 given in the Rajya Sabha on the 13 h August, 1990 and staet:
- (a) whether a complaint regarding the contaminated glucose bottles was also lodged with the Drug Controller of India; and
- (b) if so, the date of complaint and the action taken by the Drug Controller on the basis of that complaint?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) and (b) The Drugs Controller (India) came to know about the contamina ed glucose case from the Central Bureau of Investigation (CBI) on 9-10-1989. The CBI had requested the DGHS that samples of allegedly contaminated IV fluids lying with M/s. Eskay Pharmaceuticals, New Delhi, may be go; tested by the Central Drugs Laboratory after being drawn by the Central Inspectors.

The Central Drugs Inspectors of the North Zone, randomly drew damples of 20 bat ches and sent them to the Central Drugs Laboratory, Calcutta, for test and analysis. Out of these samples, 14 samples were lfound not of standard quality for the reasons that they contained fungus One sample failed in pyrogen test and five samples were declared to be of standard quality.

Based on the results of the analysis and investigations, prosecution was launched against M/s. Eskay Pharmaceuticals as well as M/s. Osier Pharma

Ltd. in the Court of 1st class MetropolitnnMagistrate, Tis Hazari, Delhi under the provisions of Drugs & Cosmetics Act and Rules thereunder. The matter is, still, sub-judice.

Reirflwrsement of family welfare expenditure

2132. SHRI SOM PAL: DR. NAUNIHAL SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that certain defined establishment expenditure on family welfare programme incurred by the State Governments are totally reimbursable by the Central Government;
- (b) whe:her (here are any arrears under this head payable to various State Governments including the State of Uttar Pradesh; and
- (c) if so, what are the details thereof and by when these are proposed to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA) : (a) to (c) The Family Welfare Programme is a cent per cent Centrally Sponsored Programme. The entire expenditure incurred under Programme which, inter alia, the includes expenditure on establishment also, as per defined norms and yard sticks, is reimbursible to the State Governments. A S:a'e-ment indicating the amounts payable to the various State Government s for the period ending March, 1991, worked out on the basis of the audited statements of expenditure and the amounts released to different State Governments for partial liquidation of arrears during the current financial year is enclosed (see below). Further releases will be subject to allocation of additional funds by the Planning Commission/Ministry of Finance.

to Questions

Statement

Amount payable to the State Governments on the basis of the audited Statements of Expenditure and the amount released towards the Arrears to various State Governments during 1992-93

(Rs. in Lakhs)

Name of th	ie State									Amount payable	Amount Released during 1992-93	
And vra Pradesh			·								 2660 10	1300.00
Armachal P					·						0.22	_
Bihar .											4206.95	1000.00
Gujarat .		i			Ċ						7008.96	1800.00
Kariataka											753.02	250.00
Кегаја											2746.25	1200.00
Mah trashtra		·			:						3172.13	1100.00
Manipur ·	•	·					·				270 68	90.00
Megivalaya					Ċ						10.77	5.00
Nag land					-	:					138.52	50.00
Rajasthan	-	Ċ			·	,					876.77	300.00
Tamil Nadu	•	·	•	Ċ	•					Ċ	318 60	105 00
Uttar Prades					•	:					~ 7892 . 00	2800.00
					•			Total	. :		30054.99	10000.00